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**CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI**

ORIGINAL APPLICATION No. 433/2015

Date of decision: 16.09.2019

**CORAM:- R. VIJAYKUMAR, MEMBER (A).
R.N. SINGH, MEMBER (J).**

Mr. P. K. A. Nair
Transmission Executive (Retired)
Prasar Bharti
(Broadcasting Corporation of India)
Vividh Bharti Service All India Radio
Gorai Road, Borivali (W), Mumbai-91.

Resident of Flat No.306, 3rd Floor
Wing-1, Mahadev Complex Remdev Park
Mira Road (E) Dist. Thane-401107
Maharashtra.

... **Applicant.**
(By Advocate Shri M. S. Lal)

VERSUS.

1. Union of India & Others
(Through the Secretary)
Ministry of Information &
Broadcasting, Shastre Bhavan
Sansad Marg, New Delhi-1.
2. The Director General
Prasar Bharti
(Broadcasting Corporation of India)
Akashvani Bhavan Sansad Marg,
New Delhi-110001.
3. The Station Director
Prasar Bharti
(Broadcasting Corporation of India)

Vividh Bharti Service All India
Radio Gorai Road Borivali (W)
Mumbai-91.

... Respondents.
(By Advocate Shri D. A. Dube)

O R D E R

Per: R. VIJAYKUMAR, Member (A)

1. When the case is called out, Shri M. S. Lal, learned counsel appeared for the applicant and Shri D. A. Dube, learned counsel appeared for the respondents.
2. This application has been filed by the applicant on 23.04.2015 under Section 19 of the Administrative Tribunal's Act, 1985 seeking the following reliefs:

"(a) To allow this application on merit.

(b) To direct the Respondents to pay consequential benefit like fixation of his pay/pension and pay arrears arising out of the same with interest of 18% per annum there on.

(c) To pass any order in the interest of justice, Hon'ble Tribunal deem fit."

3. The applicant has submitted at the outset that he is not challenging any order of the

respondents but subsequent to his joining the office of the respondents as Staff Artist he has worked on casual basis from 04.07.1972. He submits that he is not challenging any order of the respondents but has sought pension for the casual service rendered by him in the office of the respondents and had submitted a request on 20.11.2012, 01.02.2013 and 11.11.2014 for counting of his past services for pensionary benefits in accordance with OM No.12-6/88/S- viidated New Delhi 11/30 August, 1988 but has not received any reply so far. He has consequently approached this Tribunal for reliefs and has referred to certain decision of different benches of this Tribunal in support of his claim namely

Shri Raj Kamal & Otehrs Vs. Union of India dated 16.02.1990 of the Principal Bench in OA No.182/2009 Shri H. I. Khan TREX Vs. Union of India dated 03.03.2011 of the Mumbai Bench in OA No.329 & 330 titled Smt. V. S. Jadhav W/O late S. R. Jadhav (Packer).

4. The respondents have filed reply and rejoinder has been filed by the applicant.

However, in the circumstances described above, the respondents are required to give a detailed reply to the applicant on his pleas obtained in the representation as noted above.

5. The respondents are, therefore, directed to consider the representation already filed by the applicant and pass a reasoned and speaking order within three months from the date of receipt of a certified copy of this order and serve a copy of these orders on the applicant within two weeks thereafter.

6. The OA is, therefore, disposed of in above terms without any order as to costs. The pending MAs shall also stand disposed of.

(R. N. Singh)
Member (J)

(R. Vijaykumar)
Member (A)

V.

SD
19/1/18